

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

CP-473/2002 in
OA-62/2002

New Delhi this the 8th day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Sh. V.K. Majotra, Member(A)

Shri Charan Singh,
S/o Sh. Risal Singh,
R/o H.No.517,
Old Govind Puri,
Kanker Khera,
Meerut.

..... Petitioner

(By Advocate : Sh. B.S. Gupta, learned counsel through
proxy counsel Sh. S.K. Gupta)
Versus

Shri S.P. Singh,
Director,
Frieswal Project,
Directorate of Frieswal Project,
Grass Farm Road,
Meerut Cantt.,
Meerut.

..... Respondent

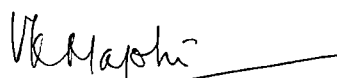
(By Advocate : Sh. A.K. Bhardwaj)


ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Sh. A.K. Bhardwaj, learned counsel submits that reply-affidavit has been filed in which reference has been made to order dated 2.11.2002 passed by the respondents. In the circumstances, Sh. S.K. Gupta, learned proxy counsel submits that he no longer wishes to press CP-473/2003 but may be granted liberty to challenge the order, if so advised, in accordance with law.

2. In view of the above submissions, CP-473/2003 is dismissed with liberty, in accordance with law. Notice issued to the alleged contemner is discharged.


(V.K. Majotra)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)